

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2303

ANSWERED ON:30.07.2002

INTRODUCTION OF AMENDMENT BILL IN PLACE OF COOPERATIVE SOCIETIES ACT, 1972

ASHOK NAMDEORAO MOHOL

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether the Government of NCT of Delhi have decided to introduce an amendment Bill in place of the Cooperative Societies Act, 1972, so that persons purchasing house on the basis of Power of Attorney, could get ownership rights;
- (b) if so, whether the State Government have sent this Bill to the Union Government for approval;
- (c) if so, whether the Union Government agree with the decision of the State Government;
- (d) if so, whether the other States are likely to be allowed to bring such amendment Bills; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI O. RAJAGOPAL)

(a) to (c): Yes, Sir. As per the information furnished by the Registrar of Cooperative Societies, Government of National Capital Territory (NCT) of Delhi's proposal to introduce Delhi Cooperative Societies Bill, 2001 (now 2002) was sent to the Ministry of Home Affairs for approval of Central Government. The Ministry of Home Affairs sent the comments received from seven Central Ministries for consideration. The proposed Bill has been suitably amended in view of recommendations of various Central Ministries. The amended Bill would be resubmitted to the Ministry of Home Affairs by the Government of NCT of Delhi soon after the clearance of Delhi Cabinet.

(d) & (e): The States are competent to enact legislation on Cooperative Societies and it is for them to enact amendments, if any, to their statutes.